

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2757

ANSWERED ON:07.02.2014

MALPRACTICES IN NIHFW

Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Ganeshamurthi Shri A.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a few instances of malpractices and complaints against certain officials of the National Institute of Health and Family Welfare (NIHFW) have been reported in the recent past;
- (b) if so, the details thereof indicating the nature of the complaints;
- (c) whether the Government has conducted any inquiry in the above matters;
- (d) if so, the details and the outcome thereof along with the action taken/ proposed by the Government thereon; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): Yes.

(b):

(i) Complaint against some employees of NIHFW that their spouses are claiming HRA from Government/ Semi Government organizations/ Public Sector Undertakings, where their spouses are working, despite the fact that they have been allotted residence by NIHFW.

(ii) Professor U.Datta of NIHFW had complained that Professor S. Vivek Adhish of NIHFW had used indecent language against him.

(iii): A complaint regarding illegal appointment and violation of the orders of MoHFW has been received by the Chief Vigilance Officer (CVO) of NIHFW.

(c): Yes.

(d): The action taken in respect of the malpractices/ complaints at (a) above are as below respectively:

(i) The concerned employees were asked to furnish relevant details in the matter. From the details furnished by them, the complaint has been found true, in some cases. Necessary action has already been initiated against the erring officials.

(ii) On investigation, the complaint has been found true. Necessary action has already been initiated against Dr. Adhish. Necessary action has already been initiated by the Chief Vigilance Officer of NIHFW.

(e): Does not arise.